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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

NEW DELHI : THE 21 JANUARY, 1978.

NOTIFICATION  
INCOME TAX

No.2132 (F.No.404/39/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Insurance No.1064 (F.No.404/63/75-ITCC) dated 29.8.1975 the Central Government hereby authorises Shri H.D. Shah being a Gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri H.D. Shah takes over charge as Tax Recovery Officer.

sd/-

( H. Venkataraman )

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

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sd/-

( H. Venkataraman )

Deputy Secretary to the Govt. of India

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*[Signature]*  
( ASST. DIRECTOR (RS&P) )

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